



2026:AHC:27880

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 527 of 2026

Nafees Haider

.....Petitioner(s)

Versus

The State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Pankaj Baranwal
Counsel for Respondent(s)	:	Bhupendra Kumar Tripathi, C.S.C.

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard Sri Pankaj Barnwal, learned counsel for the petitioner, Sri Awadhesh Kumar Patel, learned Standing Counsel for the State and Sri Bhupendra Kumar Tripathi, learned counsel for the Gaon Sabha.

2. The instant writ petition has been filed for the following reliefs:-

"I. Issue a writ, order or direction in the nature of mandamus commanding the respondents not to interfere in peaceful possession of the petitioner over the Arazi No. 519 Ka/0.097 acre situated at Vill-Imlo, Pargana-Haveli, Tehsil-Sadar, District-Jaunpur till the disposal of Revision No. 471 of 2025; (Computerized Case No. AL2025143600471); Nafees Haider Vs. State of U.P. and others pending in the court of Revenue Allahabad.

II. Issue a writ, order or direction in the nature of mandamus commanding the respondent no. 2 to decide the Revision No. 471 of 2025; (Computer Case No. AL2025143600471); Nafees Haider Vs. State of U.P. and others pending in the court of Board of Revenue Allahabad within stipulated period.

III. Issue any other suitable writ, order or direction which this Hon'ble Court may deem fit under the facts and circumstances of the case.

IV. Award the cost of the writ petition in favour of the petitioner against the contesting respondent."

3. Learned counsel for the petitioner submitted that the revision filed on behalf of the petitioner under Section 210 of the U.P. Revenue Code, 2006 arising out of proceedings under Section 24 of the U.P. Revenue Code, 2006 is pending before the respondent no. 2-Board of Revenue, U.P., Prayagraj since 20.02.2025. He placed the copy of the order sheet of the pending proceeding in order to demonstrate that matter is not proceeding expeditiously.

4. Considering the facts and circumstances of the case, the petition is finally disposed of directing the respondent no. 2-Board of Revenue, U.P., Prayagraj to decide the aforementioned revision expeditiously, preferably within a period of **three months** from the date of production of a certified copy of this order, after affording proper opportunity of hearing to the parties.

(Chandra Kumar Rai,J.)

February 9, 2026
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